

WP(C) No. 53/2017
Deepa Chettri & Anr. v. Ministry of Health and Family Welfare & Ors.

BEFORE
BHASKAR RAJ PRADHAN, J.

25.01.18 Present: Ms. Aruna Chettri, Advocate for the Petitioners.

Mr. Karma Thinlay, learned Central Government Advocate with Mr. S.K Chettri, Asst. Govt. Advocate for the Respondent No.1.

Mr. Thinlay Dorjee, Govt. Advocate for Respondent No. 2 and 3.

Mr. Bhusan Nepal, legal Retainer, HRDD with Smt. Deelak Pradhan, Joint Director, Higher & Technical Education, Government of Sikkim.

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I.A No.06/2017 in WP(C) No.53/2017

An application has been preferred by Respondent Nos.2 and 3 for return of the original files placed before this Court at the time of hearing of the WP(C) No.53/2017. The judgment having been delivered, the files may be returned after registry makes a copy of the same and keep it safely for records within a period of two days.

I.A No.06/2017 stands disposed of.

I.A No.05/2017 in WP(C) No.53/2017

Pursuant to the order passed by this Court in WP(C) No.53/2017 on 28.12.2017, a compliance report dated 22.01.2018 has been filed by the Respondent Nos.2 and 3 stating that in compliance to the direction issued by this Court a compensation amount of Rs. 1,06,000/- each to the petitioners in WP(C) No.53/2017 has been paid vide cheques bearing numbers 749174 and 749175 and that the same have been received by the respective parties.

Learned Counsel for the petitioners submit that they have in fact received the said cheques.

The compliance report is accepted.

No further order needs be passed.

Judge
25.01.2018